

ACT NO. XVI OF 1890.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 11th
September, 1890.)*

An Act to amend the Births, Deaths and Marriages Registration Act, 1886.

WHEREAS it is expedient to amend the Births,
Deaths and Marriages Registration Act, 1886;
It is hereby enacted as follows:—

1. In section 32 of the said Act, for the words
“within one year from the date on which this Act
comes into force,” the words “at any time before the
first day of April, 1891,” shall be substituted.

Amendment
of section 32,
Act VI,
1886.

2. The following section shall be added to Chapter
V of the said Act, namely:—

Addition of
new section
35A, Act VI,
1886.

“35A. (1) The Governor General in Council, if
he thinks fit, may, by notification in the Gazette of
India, appoint more commissions than one for the
purposes of this Chapter, each such commission con-
sisting of so many and such members as he may, by
a like notification, nominate thereto by name or by
office, and having its functions restricted to the dis-
posal, under this Act and the rules thereunder, of the
registers or records sent under section 32 to such
Registrar General or Registrars General as the Gov-
ernor General in Council may, by a like notification,
specify in this behalf.

Constitution
of additional
commissions
for purposes
of this
Chapter.

“(2) If more commissions than one are appointed
in exercise of the power conferred by sub-section (1),
then references in this Act to the Commissioners shall
be construed as references to the members constitut-
ing a commission so appointed.”